

target envisaged for this sector during the Sixth Plan period, Government of India had appointed a Study Group to estimate the credit requirements of handloom industry through cooperative channels under the Reserve Bank of India Scheme of Handloom Finance under the Chairmanship of Dr. M. V. Hate, Chief Officer, Agricultural Credit Department, Reserve Bank of India—vide Resolution No. 6/7/77/Coop. dated 28th October, 1977 published in Gazette of India Extra-Ordinary Part I Section I. The Study Group submitted its Report to Government of India on 8th June, 1978.

The Study Group has made a number of recommendations for revitalizing the handloom cooperative sector and to enable the sector to draw higher volume of credit under the RBI Scheme. Among the recommendations of the Study Group, the more important ones are given below:—

(i) The objective should be to attain credit limit of Rs. 218 crores by 1980-81 as against present level of Rs. 42 crores which represents just about 1/4th of the total credit requirements. In order to achieve the objective, concrete action has to be taken by State Governments, Cooperative Banks and Handloom Weavers' Societies.

(ii) A time bound programme of revitalisation of dormant societies by the State Governments with substantial share capital assistance being made available by the Central Government.

(iii) Managerial subsidy to be made available to the handloom co-operative societies for running them on efficient lines.

(iv) Consumption loan for the handloom weavers of cooperative societies as in the case of primary agricultural credit societies.

(v) Consolidated credit limit to be given to the District Central Cooperative Bank giving them free-

dom to sanction credit limits to the efficient handloom weavers co-operative societies judged on their performance rather than giving individual credit limit to these societies as is being done at present.

(vi) Maintaining the initial quantum of credit limit for the newly formed societies and the revitalized societies for a period of 2 years to enable them to achieve viability.

(vii) Sanctioning higher credit limits to the well organised primary societies without initiating them by restrictions on the supposed levels of anticipated production.

(viii) A study to be undertaken on the question of giving working capital limits to the apex marketing societies on the principle of three times rotation in a year instead of four times rotation as is being followed at present.

(ix) A line of credit and refinance facilities from Reserve Bank of India to the handloom weavers co-operative spinning mills for their working capital requirements.

(x) Medium term loan facilities for the handloom co-operative societies for purchasing shares in the cooperative spinning mills set up for the purpose of supplying bank yarn to the handloom weavers.

(xi) The Reserve Bank may take into account the need for export marketing credit to the apex weavers societies while sanctioning credit limits to them.

Appointment of Screening Committee to manage the affairs of Sick Industrial Units

*148. **SHRI CHHITUBHAI GAMIT:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have set up a high level Screening Committee to manage the affairs of sick industrial units in the country;

(b) the details regarding the new policy of Government in this regard; and

(c) if so, the functions and the personnel of the Committee and progress in work made by it till date?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). The statement on Policy on Sick Industries was made in Parliament on 15th May, 1978. The details regarding the policy may please be seen in the policy statement.

As envisaged in the Policy Statement, a Screening Committee with the following composition has since been constituted:—

1. Secretary, Department of Industrial Development, Government of India, New Delhi.—Chairman.

2. Secretary, in the Ministry administratively concerned with the particular industrial undertaking.

3. Secretary, Department of Company Affairs, Government of India, New Delhi.

4. Additional Secretary, Ministry of Finance, Department of Economic Affairs (Banking Division), Government of India, New Delhi.

5. Deputy Governor, Reserve Bank of India, Bombay.

6. Chairman, Industrial Development Bank of India, Bombay.

7. Chairman, Industrial Finance Corporation of India, New Delhi.

8. Chairman, Industrial Reconstruction Corporation of India, Calcutta.

9. Executive Director (Investment), Life Insurance Corporation of India Bombay.

10. Chairman, Industrial Credit and Investment Corporation of India, Bombay.

11. Chairman, Unit Trust of India, Bombay.

The Screening Committee held its first meeting on 10th July, 1978.

Setting up of District Industrial Centres, Karnataka

*155. **SHRI RAJSHEKHAR KOLUR:** Will the Minister of INDUSTRY be pleased to state:

(a) details of the funds set apart for District Industrial Centres in the country and in Karnataka and the programmes of the Centres; and

(b) their impact on general industrial development of the country and the employment opportunities generated by them?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) An amount of Rs. 376 lakhs has been spent so far on the District Industries Centres in the country, out of which Rs. 14.00 lakhs have been spent on District Industries Centres in Karnataka. The centres are expected to provide the necessary services and support required by small and village entrepreneurs. The District Industries Centres will undertake economic investigation of the potential for development of the district including its raw materials and other resources, supply of machinery and equipment, provision of raw materials, effective arrangements for credit facilities, marketing assistance, quality control, research, extension and entrepreneurial training.

(b) It is expected that this decentralised industrial administration at the district level will greatly facilitate the development of small and rural industries and generate additional employment opportunities.

Jaguar Aircraft

*156. **SHRI T. A. PAI:** Will the Minister of DEFENCE be pleased to state:

(a) whether the decision to buy British Jaguar aircraft has been finalised;